



**The Madhya Pradesh Van Upaj ke Kararon ka Punrikshan (Nirsan)
Adhiniyam, 2009**

Act 23 of 2009

Keyword(s):

Repeal Act, The Madhya Pradesh Van Upaj ke Kararon ka Punrikshan
Adhiniyam, 1987

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MADHYA PRADESH ACT

No. 23 OF 2009.

THE MADHYA PRADESH VAN UPAJ KE KARARON KA PUNRIKSHAN (NIRSAN)
ADHINIYAM, 2009.

[Received the assent of the Governor on the 29th December, 2009; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 31st December, 2009.]

An Act to repeal the Madhya Pradesh Van Upaj Ke Kararon Ka Punrikshan Adhiniyam, 1987.

Be it enacted by the Madhya Pradesh Legislature in the Sixtieth year of the Republic of India as follows :—

**Short title and
Commencement.**

1. (1) This Act may be called the Madhya Pradesh Van Upaj Ke Kararon Ka Punrikshan (Nirsan) Adhiniyam, 2009.

(2) It shall come into force on the date of its publication in the Madhya Pradesh Gazette.

Repeal.

2. The Madhya Pradesh Van Upaj Ke Kararon Ka Punrikshan Adhiniyam, 1987 (No. 32 of 1987) is hereby repealed.

Saving.

3. The repeal shall not affect,—

- (a) any other enactment in which the repealed enactment has been applied, incorporated or referred to; or
- (b) any right, privilege, obligation or liability acquired, accrued or incurred under the Act so repealed; or
- (c) the previous operation of the Act so repealed or consequences of anything already done or suffered thereunder; or
- (d) any pending investigation, legal proceedings or remedy in respect of any such right, privilege, obligation or liability as aforesaid;

and any such investigation, legal proceedings or remedy may be instituted, continued or enforced as if this Act had not been passed.